

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD.

O.A. No.1161/87

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Surendra Sharma : : : : : Applicant

Vs.

Union of India & : : : : : Respondents.  
Others.

Hon. Mr. Justice U.C.Srivastava, V.C.

Hon. Mr. K. Obayya, A.M.

(By Hon. Mr. Justice U.C.Srivastava, V.C.)

The applicant is in-charge of the military farm, who came on transfer from Meerut to Bareilly in 1986. He was asked to take over the charge of the said section in the month of July, 1986. According to him, as there was incomplete register, charge could not be taken till August, 1986. He has, thereafter been ordered to take over the charge on the basis of section issue orders. Accordingly the charge was taken-over on 2-9-1986 and the applicant prepared the register in question and handed-over the same to Store-clerk within the stipulated time i.e. 31st January, 1987. According to him he handed over all the papers to the store-clerk for its proper posting in ledger in the month of February. Shri Kashmira Singh came on transfer and joined the Military farm as officer-in-Charge in the month of February and while taking over the charge it was observed by him that the ledger etc. was not complete due to the negligence of store-clerk. It was ordered that the charge will be taken-over on the basis of the

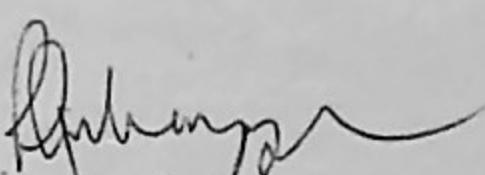
ground balance and accordingly charge was handed-over on 27-2-87. Shri Kashmira Singh, the new Officer-in-charge, ordered to prepare a new ledger <sup>all</sup> violating the principles, according to the applicant. The list was not prepared and the Board Proceedings were held in which the applicant was not present. In the proceedings surplus/deficiency were observed because of the non-completion of ledger and it was thereafter that one Shri Prem Singh has come on transfer as a new Officer and without finalisation of the ledger balance regarding surplus/deficiency, the new officer started asking explanation for the same. The applicant gave reply. In the mean-time, the work of completion of ledger on the basis of daily balance-sheet was going on, on one side, and on the other side the Officer-in-charge ordered the applicant to hand-over the charge of the stores without shewing any reasons. The applicant's repeated requests to complete all the ledgers on the basis of old registers and to sort out surplus/deficiency in the stock, before handing over the charge were turned down and he was threatened for disciplinary proceedings. These are the orders which have been challenged by him.

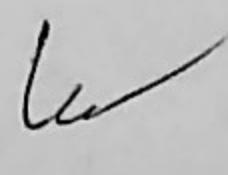
2. It was a purely departmental administrative affair and the applicant was bound to comply with it. In case there is any difficulty for compliance with the same he could have pointed out the same to the Officer concerned. If any specific action was taken against him, then only he should have approached the Tribunal. Merely because of the threatening, this application cannot be entertained. The relief as claimed by the applicant is not admissible. Even otherwise, years have rolled in and it is not known

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as to what is the present position and, therefore, it appears that there is no ground for keeping this matter alive as the reliefs claimed are the reliefs which cannot be granted. With the above observations the application stands disposed of. No order as to the costs.

  
Member (A)

  
Vice-Chairman.

Dated: 26th November, 1992, Allahabad.

(tgk)